

E. No.1067/14

New No.78598/16

11.08.2020

File was not taken up on 25.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 11.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Bharat Deepak, Ld. Counsel for the petitioner.
None for respondent.

Written statement has been filed on 13.01.2020. Ld. Counsel for the petitioner submits that he has received copy of the written statement and will be filing the rejoinder.

In these circumstances, matter is adjourned for petitioner's evidence to 17.12.2020. Let advance copy of the rejoinder and evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

SHIRISH

AGGARWAL

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SHIRISH AGGARWAL

Date: 2020.08.11
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(Shirish Aggarwal)

ARC-1, Central District
Tis Hazari Courts, Delhi

11.08.2020

E. No.1068/14

New No.78599/16

11.08.2020

File was not taken up on 25.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 11.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Bharat Deepak, Ld. Counsel for the petitioner.
None for respondent.

Written statement has been filed on 13.01.2020. Ld. Counsel for the petitioner submits that he has received copy of the written statement and will be filing the rejoinder.

In these circumstances, matter is adjourned for petitioner's evidence to 17.12.2020. Let advance copy of the rejoinder and evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

SHIRISH
AGGARWAL

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SHIRISH AGGARWAL
Date: 2020.08.11
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(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.08.2020

U. No.3/14

New No.60203/16

11.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present, matter is adjourned for arguments on application under Section 45(3) of the Delhi Rent Control Act, to 17.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

SHIRISH

AGGARWAL

(Shirish Aggarwal)

ARC-1, Central District
Tis Hazari Courts, Delhi

11.08.2020

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SHIRISH AGGARWAL
Date: 2020.08.11
11:05:30

E. No.85/19

New No.517/19

11.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad, rejoinder to the reply to the application for leave to defend has not been filed.

As no one is present, matter is adjourned for arguments on application for leave to defend, to 19.12.2020. Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

SHIRISH
AGGARWAL
(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.08.2020

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SHIRISH AGGARWAL
Date: 2020.08.11
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E. No.709/14

New No.79292/16

11.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present, matter is adjourned for final arguments and for consideration on the application under Section 340 Cr.P.C to 21.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

SHIRISH

AGGARWAL

ARC-1, Central District
Tis Hazari Courts, Delhi

11.08.2020

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SHIRISH AGGARWAL

Date: 2020.08.11
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Krishan Lal
Vs.
Kewal Krishan Bansal

DR. No.83/20
New No.765/20
11.08.2020

File is received by way of assignment. It be checked and registered.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondent, issue notice of the petition for service upon the respondent for 10.12.2020 with endorsement that the respondent may file objections if any within 30 days of receipt of the notice.

Depending on whether the petitioner files the WhatsApp number, fax number and e-mail address, process be sent through WhatsApp, fax and e-mail.

The petitioner is directed to file hardcopy of the petition and accompanying documents within four weeks from today.

Copy of this order be sent to the Ld. Counsel for the petitioner.

SHIRISH
AGGARWAL
(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.08.2020

Digitally signed by
SHIRISH AGGARWAL
Date: 2020.08.11
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